

DISPLACED PERSONS (DEBTS ADJUSTMENT) RULES, 1951

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SCHEDULE 1 :- SCHEDULE

DISPLACED PERSONS (DEBTS ADJUSTMENT) RULES, 1951

S. R. O.53, dated the 8th January, 1952. In exercise of the powers conferred by Sec. 57 of the Displaced Persons (Debts Adjustment) Act, 1951 (70 of 1951), the Central Government hereby makes the following Rules, namely :

1. Short title :-

These rules may be called the Displaced Persons (Debts Adjustment) Rules, 1951.

2. Definitions :-

In these rules, unless the context otherwise requires,

- (a) "form" means a form in the Schedule to these rules ;
- (b) "section" means a section of the Act;
- (c) "the Act" means the Displaced Persons (Debts Adjustment) Act, 1951.

3. Additional particulars to be given in an application under Sec. 5. :-

Besides the particulars specified in sub-section (2) of Sec. 5 an application under sub-section (1) of that section shall contain the following additional particulars, namely

- (a) where the applicant or respondent is a minor or a person of unsound mind, a statement to that effect;
- (b) a statement of any fact or circumstance which in the opinion of the applicant should be taken into account by the Tribunal in the adjustment of the debts.

4. Form of notice under Sec. 5 :-

The notice referred to in Sec. 5 shall be in Form A.

5. Form and contents of application under Sec. 10 :-

Every application by a displaced person under Sec. 10 shall be as nearly as may be, in the form of a plaint in a suit under the Code of Civil Procedure, 1908 (Act 5 of 1908), and shall contain the following particulars, namely

- (a) the name of the Tribunal to which the application is made ;
- (b) the name, description and place of residence of the displaced debtor against whom the application is made ;
- (c) where the applicant or the respondent is a minor or a person of unsound mind, a statement to that effect ;
- (d) the amount of the debts due from the displaced debtor and full particulars relating thereto;
- (e) a statement of any such fact or circumstance as may in his opinion be helpful to the Tribunal in the determination of the application.

6. Form of notice under Sec. 11 :-

The notice referred to in Sec. 11 shall be in form B.

7. Form and contents of application under Sec. 13 :-

Every application by a displaced creditor under Sec. 13 against a person who is not a displaced debtor shall be, as nearly as may be, in the form of a plaint in a suit under the Code of Civil Procedure, 1908 (Act 5 of 1908), and shall contain the following particulars, namely

- (a) the name of the Tribunal to which the application is made ;
- (b) the name, description and place of residence of the applicant ;
- (c) the name, description and place of residence of the respondent ;
- (d) where the applicant or respondent is a minor or a person of unsound mind, a statement to that effect ;

